

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 752 of 2019

IN THE MATTER OF:

Smt. Andal Bonumalla

...Appellant

Vs

Tomato Trading LLP & Ors.

....Respondents

Present:

For Appellant: Mr. Bommineni Vivekananda, Advocate

For Respondents:

ORDER

14.08.2019 In spite of service of notices, 1st Respondent – Tomato Trading LLP (‘Operational Creditor’) and the Interim Resolution Professional representing 2nd Respondent, have not appeared. However, to give another opportunity, we allow the Appellant to serve a copy of this order on 1st Respondent- Tomato Trading LLP (‘Operational Creditor’) and Interim Resolution Professional of Smart Login Solutions Pvt. Ltd.

Post the case ‘for Orders’ on **26th August, 2019**. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)